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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 317-L.—15th March, 2024.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XV of 2023

**THE BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS)
(AMENDMENT) ACT, 2023.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 15th March, 2024.]

An Act to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937.

WHEREAS it is expedient to amend the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the purpose and in the manner hereinafter appearing;

Ben. Act II of
1937.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Legislative Assembly (Members' Emoluments) (Amendment) Act, 2023.

*The Bengal Legislative Assembly (Members' Emoluments)
(Amendment) Act, 2023.*

(Section 2.)

(2) It shall come into force with effect from the first day of November, 2023.

Amendment of
section 3 of Ben.
Act II of 1937.

2. In section 3 of the Bengal Legislative Assembly (Members' Emoluments) Act, 1937, for the words "ten thousand rupees", the words "fifty thousand rupees" shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*